
(2022) 08 KL CK 0180

High Court Of Kerala

Case No: Writ Petition (C) No. 27035 Of 2022

Praveena S

APPELLANT

Vs

Joint Registrar Of
Co-Operative Societies
Sulthan Bathery,
Wayanad, Pin 673592

RESPONDENT

Date of Decision: Aug. 22, 2022

Hon'ble Judges: Devan Ramachandran, J

Bench: Single Bench

Advocate: Athul Shaji, Anwin John Antony, P U Shailajan, P C Sasidharan

Judgement

Devan Ramachandran, J

1. The only objection impelled by Sri.P.U.Shailajan, learned standing Counsel for the 3rd respondent - Sulthan Bathery Taluk Primary Co-operative

Agricultural and Rural Development Bank Ltd (Society for short), to the plea made by the petitioner - through his learned counsel Sri.Athul Shaji - for

Service Certificate"" and No Objection Certificate (NOC) is that his present appointment is under challenge in W.P.(C).No.15308 of 2019, which is

pending before this Court. He added that if the petitioner is so desirous the afore certificates can be issued to him, however, indicating the pendency of

the afore writ petition.

2. Sri.Athul Shaji, submitted that his client seeks the afore certificates urgently because he has to make an online application to the post of Assistant in

the Kerala State Agricultural and Rural Development Bank Ltd. on or before 23.08.2022; and conceded that an endorsement therein can be made to

the effect that the same is subject to the final result in W.P.(C).No.15308 of 2019.

In the afore circumstances, I order this writ petition and direct the competent Authority of the 3rd respondent to issue the petitioner his ""Service

Certificate"" and the necessary No Objection Certificate (NOC) not later than 12:00 Noon tomorrow; with an endorsement therein that same is subject

to the final decision in W.P.(C).No.15308 of 2019.